

M/s K.C. Jena
A.N. Mohapatra

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....700.....1995

Alex Gochhayat.....Applicant(s)

Union of India.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	7.12.95	<p>None present for the petitioner even when it is called second time at the end of the list. Dismissed for default.</p> <p>of VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>D.P.O. of No 21- 23 filed.</p> <p>29/11/95</p> <p>For this application of 19, the applicant has prayed for a direction to give comp. aff to his son.</p>
2	19.3.96	<p>None present for the petitioner. To give one more opportunity to the petitioner, adjourned by one week.</p> <p>of VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>For Registration 29/11/95</p>
3	3.4.96	<p>None present when the petition for restoration is called. The reasons given in the petition for restoration is also not based on sound and verifiable material. It is stated that the default is attributable to the mistake of the counsel for the applicant in not checking the cause-list. This is not an excuseable mistake. At any rate, the counsel himself is not present for</p>	<p>For Administration 29/11/95</p>

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
3	3.4.96	<p>pleading his case to the petition for restoration. M.A. 902/95 is dismissed.</p> <p>Heard Shri Akhaya Mishra, learned Additional Standing Counsel.</p> <p style="text-align: right;">Shri Akhaya Mishra, MEMBER (ADMINISTRATIVE)</p>	<p>A copy of orders No. 1 dt. 7-12-95 may be sent to the applicant by post.</p> <p><u>Date</u> 13/12/96 13.12.96 S-0</p> <p>MA. 902/95- praying for restoration.</p> <p><u>Date</u> 31/12/96</p> <p>MA. 902/95 praying for restoration.</p> <p><u>Date</u> 24/12/96 31/12/96</p> <p>A copy of the order No. 3 dt. 3-4-96 may be sent to the applicant by post. It may be sent to the respon- sible counsel.</p> <p><u>Date</u> 9/1/97 09.01.97 S-0</p>